

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV – Special Bench

18. **IA-1571/2024 in C.P.(IB)/1023(MB)/2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.04.2024**

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs.
Rite Builtec Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Vidit Divya Kumat, Ld. Counsel for the Applicant/Resolution Professional (RP) present.
2. **IA-1571/2024:** This Application has been moved by the Resolution Professional for replacement of the name of the Financial Creditor viz. Piramal Capital & Housing Finance Ltd. with the name of Omkara Assets Reconstruction Private Limited.
3. Ld. Counsel for the RP has brought to our attention that the Assignment Agreement dated 13.02. 2024, which is annexed to the Application. In addition to that, he has also annexed the revised report certifying Constitution of the Committee of Creditors (CoC) wherein at para 8, reconstitution of the CoC with the name of the Omkara Assets Reconstruction Private Limited shows with 100% voting.

Contd....2

: 2 :

4. In view of the submission made by the Counsel and the above documents, the prayer is allowed. Accordingly, IA is allowed and **disposed** of.
5. The RP is directed to take appropriate action for the amendment in the Cause Title.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)